

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

ORIGINAL APPLICATION NO. 60/560/2021

DATED THIS THE 16th DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

HON'BLE SHRI TARUN SHRIDHAR, MEMBER (A)

(On video conference from his residence at New Delhi).

Karamjeet Singh S/o Sh. Gurdeep Singh, working as a Junior Engineer O/o AEE, Electricity, 'OP' S/Division No. 3, Sector – 18, Chandigarh – 160018. Group B.

....Applicant

(By Advocate Sh. K.B. Sharma – through video conference)

Vs.

- The Secretary, Engineering Department, U.T. Sector 9, Chandigarh –
 160009. Email Id: secretary.ut.chd@gov.in
- Chief Engineer, Engineering Department, U.T. Chandigarh Sector 9,
 Chandigarh 160001. Email Id: ce.ut.chd@gov.in
- The Superintending Engineer, Electricity, OP Circle, U.T., Chandigarh –
 160009. Email Id: see.ut.chd@gov.in
- The Executive Engineer, Electricity, 'OP' Division No. 3, Sector 19, Chandigarh – 160019. Email Id: <u>ee.chd@gov.in</u>
- 5. The Asstt. Controller (F&A), Electricity 'OP' Circle, UT, Chandigarh 160017. Email Id: ac.ut.chd@gov.in

.....Respondents

ORDER (ORAL)



PER: SURESH KUMAR MONGA, MEMBER (J)

- 1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein the following prayer:
 - "(ii) That the respondents be directed to step up pay of the applicant at par with his junior namely Sh. Pankaj w.e.f. 2.1.2012 by granting him notional increments for the period of 2012 to 2015 and consequently fix his pay and allowances etc and grant arrears of pay and allowances from due date with interest @ 12 p.a. till the actual payment is made."
- 2. At the very outset, learned counsel for the applicant submitted that before filing the present original application, the applicant submitted various representations dated 20.05.2019, 02.07.2020, 26.08.2020 and 14.09.2020 (Annexures A-17 and A-18 colly). Since the respondents failed to take any decision over the said representations, therefore, under the compelling circumstances, the applicant got issued a legal notice through his counsel on 24.11.2020 (Annexure A-23). Learned counsel further submitted that the applicant will be satisfied if a direction is issued to the respondents to treat the said legal notice as his representation and a decision is taken over the same within a timeframe.
- 3. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present original application at the admission stage itself without entering into the merits of the case.
- 4. Accordingly, the Original Application is disposed of with a direction to Chief Engineer, Union Territory, Chandigarh (Respondent No. 2 herein) to



treat the applicant's legal notice dated 24.11.2020 (Annexure A-23) as his representation and pass a reasoned and speaking order over the same in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

5. Ordered accordingly. However, there shall be no orders so as to costs.

(TARUN SHRIDHAR)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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